

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
STARRED QUESTION NO. 330
TO BE ANSWERED ON 16.03.2026**

REVISION OF EPF PENSION

***330. SHRI N K PREMACHANDRAN:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to implement the recommendations of High Empowered Monitoring Committee for the comprehensive revision of Employees Provident Fund (EPF) pension scheme and if so, the details thereof;**
- (b) whether the Employees' Provident Fund Organisation (EPFO) and Union Government studied the recommendations of the said Committee and if so, the details thereof;**
- (c) whether the Government initiated action for providing the benefit of pension on higher wages to all entitled employees and if so, the details thereof and action taken thereon;**
- (d) whether the Government has conducted any study regarding the difficulties of EPF Pensioners due to the meagre minimum pension and if so, the action taken by the Government to increase the minimum pension; and**
- (e) whether the Government proposes to provide sufficient time to the deserving pensioners for remitting their share for pension on higher wages and if so, the action taken thereon?**

**MINISTER OF LABOUR AND EMPLOYMENT
(DR. MANSUKH MANDAVIYA)**

(a) to (e): A statement is laid on the Table of the House.

*

STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (e) OF LOK SABHA STARRED QUESTION NO. 330 FOR 16.03.2026 BY SHRI N K PREMACHANDRAN REGARDING REVISION OF EPF PENSION.

(a) to (d): Employees' Pension Scheme, 1995 (EPS 95) is a 'Defined Contribution-Defined Benefit' Social Security Scheme. The corpus of the Employees' Pension Fund is made up of (i) contribution by the employer @ 8.33 per cent of wages; and (ii) 1.16 per cent contribution from Central Government on wages up to Rs.15,000/- per month. All benefits under the scheme are paid out of such accumulations. The fund is valued annually as mandated under paragraph 32 of EPS, 1995.

The Government is providing a minimum pension of Rs.1000 per month to the pensioners under the EPS, 1995 through budgetary support, which is in addition to the budgetary support of 1.16 per cent of wages provided annually towards EPS to Employees' Provident Fund Organization (EPFO).

The Government of India is committed to provide robust social security coverage through EPF Scheme, 1952, EPS-95 and EDLI Schemes being run by EPFO, to the members of these schemes, taking into consideration the sustainability of the respective funds as well as the future liabilities thereon.

To implement the directions contained in Hon'ble Supreme Court Judgement dated 04.11.2022 in a time bound manner, an online facility was provided and around 15.24 lakh applications for Validation of Joint Option/ Joint Options were forwarded by employers to EPFO till last date i.e., 31.01.2025. As on 09.03.2026, more than 99.2 per cent of applications received in EPFO have been disposed of.

Demand letters have been issued to eligible applicants. Subsequently, Pension Payment Orders (PPOs) have been issued to retired applicants who have deposited the demand amount and have submitted form 10D for availing pension. In case of members continuing in service, PPOs on pension on higher wages will be issued as and when the member will submit claim form after attaining the age of 58.

(e): Once demand letter is issued for remitting the dues, pensioners can remit the dues within three calendar months starting from the month of issuance of demand letter.
